

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.170/MP/2023

Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of High Price bilateral market segment with contracts operating under provisions of Regulation 5(2) and 5(3) of PMR 2021.

Date of Hearing : **23.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Exchange of India Limited (PXIL)

Respondent : Grid Controller of India Limited (GCIL)

Parties Present : Shri Avijeet Lala, Advocate, PXIL
Shri Aryaman Singh, Advocate, PXIL
Shri Alok Mishra, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the introduction of the High Price Bilateral Market segment with contracts operating under Regulations 5(1) and 5(3) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021. Learned counsel submitted that the Commission has already approved similar contracts for Hindustan Power Exchange in its recent order dated 24.7.2023 in Petition No. 122/MP/2023. Learned counsel further submitted that the Petitioner has additionally prayed for directions to GCIL to qualify Battery Energy Storage System plants that fulfil the criteria prescribed by the Ministry of Power vide its order dated 22.7.2022 and to approve the issuance of 'Certificate of Purchase of Energy from Energy Storage System' to cleared buyers that will enable them to fulfill their 'Energy Storage Obligation' for the said year. Learned counsel added that, insofar as the comments/ suggestions of the stakeholders are concerned, the Petitioner has received a comment from Prayas Energy that supports the Petitioner's present proposal.

2. The representative of the Respondent, GCIL, submitted that the Respondent has already filed its reply in the matter and requested to consider the same.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)